

को ध्राय का निर्धारण करने का काम, जो काफी दिन से चल रहा था, इस बीच पूरा हो चुका है;

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है; और

(ग) क्या राजनीतिक दलों को ध्राय-कर की अदायगी से मुक्त करने का सरकार का विचार है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) जी नहीं । इस समय सरकार ऐसे किसी प्रस्ताव पर विचार नहीं कर रही है ।

Memorandum Submitted by House Surgeons of Delhi Hospitals

1008. SHRI MANIBHAI J. PATEL:
SHRI DEIVEEKAN:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether House Surgeons in some Hospitals of the capital have submitted a memorandum to Government listing their grievances;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):
(a) Yes.

(b) The House Surgeons have urged that their salaries should be increased from Rs. 200/- per mensem to Rs. 350/- per mensem with subsidised food facilities. In addition, they have asked for well furnished accommodation, an one-half and one full day off duty in a week.

(c) The matter is under consideration.

3173—5.

Making over Possession of Plots Sold by Delhi Development Authority

1009. SHRI MANIBHAI J. PATEL:
Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that, the plots sold by the Delhi Development Authority as far back as six years have not been given possession to the buyers;

(b) if so, the reasons therefor; and

(c) the time by which all the buyers are proposed to be given the possession of their plots sold by the Delhi Development Authority?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):
(a) Out of 75 plots allotted by draw of lots by the Delhi Development Authority on 17th January, 1962 in Safdarjang Residential Scheme, lease deeds of 72 plots have already been registered and possession handed over to the purchasers. The allotment of two plots was cancelled on account of non-payment of premium. The original lease deed of the remaining one plot was sent to the purchaser for getting it stamped, but it was lost by him. On his request, a fresh lease deed has been sent to him for getting it stamped. He has not returned the same so far.

(b) and (c). Do not arise.

Tribals in Orissa

1010. SHRI CHINTAMANI PANIGRAHI: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether Government have any statistics regarding the concentration of tribal population in the different districts of Orissa;

(b) if so, the details thereof;

(c) whether Government propose to allot any new tribal blocks to Orissa in 1968-69; and